

into an agreement with non SC/ST persons shall be decided according to policy of the Government on the subject.

(e) According to information furnished by Delhi Administration, the certificates were verified by the Screening Committee which drew up panels for allotment.

Assessment of Implementation of component Schemes.

2810. SHRI BALASAHEB VIKHE PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken stock of the progress made in regard to the implementation of the Component Scheme for the uplift of Harijans in different States of the country;

(b) the allocations made during 1982 for each State, particularly Maharashtra;

(c) the amount utilised by each State;

(d) whether Government could quantify the additional benefits given to Scheduled Caste and Scheduled Tribe people; and

(e) the reasons for the slow progress in this regard in respect of some States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) Statement showing the allocation made during the financial year 1982-83 in respect of each State including Maharashtra is attached.

(c) The Actual amount utilised by each State would be known at the end of financial year 1982-83.

(d) The Special Component Plan and Tribal Sub-Plans are in integral part of the States' Annual Plans containing outlays earmarked for the development of SCs and STs respectively in the divisible sectors. As there is no additional output, the question of quantifying additional benefits does not arise.

(e) The concept of Special Component Plan for the development of Scheduled Castes has been introduced only during the Sixth Plan period, as such classification of ideas and strengthening of the administrative machinery at the State and the field level for implementation of schemes as well as monitoring of the plans took time and during the current financial year it is expected that the States will be able to perform better and will be able to achieve their annual targets.

Statement

S.No.	Name of the State/U.T.	1982-83	
		Total plan outlay	SGP
1	2	3	4
1	Andhra Pradesh	605.00	62.67
2	Assam	238.00	4.31
3	Bihar	670.00	58.77
4	Gujarat	760.00	17.52
5	Haryana	320.00	24.68
6	Himachal Pradesh	120.00	10.16
7	Karnataka	475.00	65.39

1	2	3	4
8	Kerala	275.00	15.59
9	Madhya Pradesh	725.00	46.71
10	Maharashtra	1322.00	31.01
11	Manipur	48.00	0.90
12	Orissa	300.00	11.45
13	Punjab	385.00	20.14
14	Rajasthan	340.00	30.73
15	Sikkim	25.41	0.41
16	Tamil Nadu	711.00	89.77
17	Tripura	50.00	4.61
18	Uttar Pradesh	1132.00	121.00
19	West Bengal	490.00	29.17
20	Delhi	200.00	11.91
21	Chandigarh	23.77	0.99
22	Goa, Daman & Diu	44.12	0.30
23	Pondicherry	18.19	2.60
24	Jammu & Kashmir	168.00	0.86
TOTAL :		9445.49	661.65

Note : Since there may be additional flows to the Special Component plans for 1982-83 in case of some States, the final SGP outlays would show some increase.

Price Preference to the Goods Produced in small Units

2811. SHRI G. NARASIMHA REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether one of the inhibiting factors for the slow growth of small industries in our country is the weakness of the industry to produce things at a cheaper rate;

(b) whether Government in order to obviate this difficulty was examining a scheme to give price preference to the goods produced in the small scale sector;

(c) if so, whether any decision has been taken; and

(d) if so, the items for which this facility will be available?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) to (d) There has been a steady growth in the small scale sector both a terms of number of units and production. At present a policy of price preference upto 15 per cent is considered by DGS&D to offers of small scale units over the lowest acceptable offers of the large scale units in private sector in respect of items other than those reserved for exclusive